

ACT NO. XLIX OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor-General on the 26th December 1860.)

*An Act relating to Vessels carrying Emigrant Passengers to the British Colonies.*

Preamble. WHEREAS it is expedient to permit the use at sea of the Apparatus known as Normandy's Apparatus for distilling sea water, and in consideration thereof to reduce the proportion of fresh water in tanks or casks which vessels conveying Emigrants are required to carry; It is enacted as follows :—

I. The Schedules of Act XV of 1842 (*for regulating the Emigration of the Native Inhabitants of the Territories under the Government of the East India Company to the Island of Mauritius*), Act XXI of 1844 (*for regulating the Emigration of the Native Inhabitants of the Territories under the Government of the East India Company to Jamaica, British Guiana, and Trinidad*), and Act XXXI of 1855 (*relating to the Emigration of Native laborers to the British Colonies of St. Lucia and Grenada*), which require that on board every ship or vessel carrying Emigrant passengers under those Acts, there shall be provided a supply of water to the amount of five gallons to every week of the computed voyage for every passenger on board such ship or vessel, such water being carried in tanks or sweet casks, shall be read subject to the following modification, namely, whenever the Officer who by law shall be required to certify compliance with the said provisions contained in the said Schedules of such Acts shall certify that such ship or vessel is provided with Normandy's Apparatus for distilling sea water, a reduction shall be allowed of one-third in the quantity of water so required to be provided.

II. Act

II. Act XXI of 1843 (*for regulating the Emigration of laborers from India to Mauritius*), Act VIII of 1847 (*for rendering lawful the Emigration of laborers from the Port of Madras in the Presidency of Fort St. George to Mauritius*), and Act IV of 1852 (*to amend the law relating to Emigrant Vessels and the Emigration of laborers*) shall be taken to refer to Act XV of 1842 as herein amended; and Act XII of 1860 (*relating to the Emigration of Native laborers to the British Colony of Saint Vincent*), Act XXXIII of 1860 (*relating to Emigration to the British Colony of Natal*), and Act XLI of 1860 (*relating to the Emigration of Native laborers to the British Colony of Saint Kitts*) shall be taken to refer to Act XXXI of 1855 as herein amended.

Construction of Acts.